

IN THE HIGH COURT OF BOMBAY AT GOA.

LD-VC-CRI-15/2020

Kalpana Bhonsle

...Applicant.

Vs

State of Goa and ors.

...Respondents.

Shri R. Menezes, Advocate for the Applicant.

Shri P. Kakodkar, Advocate for the private respondent.

Coram:- DAMA SESHADRI NAIDU, J.

Date:8th December 2020.

P.C.

On 25.11.2020, this Court observed that the petitioner could not honour her earlier commitment to deposit the amount as she had agreed earlier. This Court required the petitioner to surrender to the police as part of her serving sentence so that Court could consider the revision application on the merits. To this date, the petitioner has neither surrendered nor, atleast, belatedly honoured her commitment.

2. Under these circumstances, once again, the petitioner's counsel seeks two more weeks time. On instructions, he submits that she has already secured substantial part of the amount and in the next week she will get the balance amount too.

3. This Court is not happy at the way the petitioner has been taking liberties with rule of law and due process. At the end of the day, even at this stage, if she honours her commitment, this Court may take a lenient view of the issue. Therefore, in the next two weeks, either she should deposit the amount as promised earlier or surrender to serve the sentence. If neither happens, the Court will take coercive steps.

Post the matter on 22.12.2020.

DAMA SESHADRI NAIDU, J.

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